Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of the Meeting of NC-V meeting held on 10.09.2009

The Meeting No. 24/AM10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 10.09.2009 in Room No. 04 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

| SI. No | Name of the representatives & their designation | Department |
|--------|---|------------|
| 1. | Sh. Shaish Kumar, Industrial Advisor | DIPP |
| 2. | Sh. Ashok Kumar Arora, Dy.DGFT | DGFT |
| 3. | Sh. Kuldeep Singh, Asstt. Director | MSME |

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 24/84-ALC3/2009 MEETING DATE : 10.09.2009

| | Case No.:2/20/84-ALC3/2009 | Party Name:GAURAVINTERNATIONAL | Meet No/Date:24/84-ALC3/2009 10.09.2009 | Status: Deferred | |
|--|----------------------------|--------------------------------|--|---------------------|--|
|--|----------------------------|--------------------------------|--|---------------------|--|

| | | HQ File :01/84/050/00086/AM10/ | RLA File :05/24/040/00255/AM10/ | Lic.No/Date:051024/234 | Defer Date: 08.10.2009 |
|---|-----|--------------------------------|---------------------------------|------------------------|------------------------|
|] | l l | | | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and comments are awaited. Hence, it was decided to defer the case for re-listing on 08.10.2009.

| Case No.:3/20/84-ALC3/2009 | 1 3 | Meet No/Date:24/84-ALC3/2009 10.09.2009 | Status: Approved |
|--------------------------------|-----|--|---------------------|
| HQ File :01/84/050/00087/AM10/ | | Lic.No/Date:0510247255 05.08.2009 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| II I | 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 | 10.00.2000 | Status: Approved |
|--------------------------------|---------------------------------------|--------------------------------------|---------------------|
| HQ File :01/84/050/00101/AM10/ | | Lic.No/Date:0310535511 27.08.2009 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| | Case No.:2/24/84-ALC3/2009 | Party Name:SHAHI EXPORTS PVT. LTD. | Meet No/Date:24/84-ALC3/2009 10.09.2009 | Status: Approved |
|---|---|------------------------------------|--|---------------------|
| | HQ File :01/84/050/00102/AM10/ | | Lic.No/Date:0510248503 27.08.2009 | |
| 4 | Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with representatives of technical authorities present in the meeting decided to | | | |

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

ratify the advance authorization issued in this case as applied by the firm.

| Case No.:3/24/84-ALC3/2009 | Party Name: ALOK INDUSTRIES LTD. | Meet No/Date:24/84-ALC3/2009 10.09.2009 | Status: Approved |
|--------------------------------|----------------------------------|--|---------------------|
| HQ File :01/84/050/00103/AM10/ | RLA File :03/94/040/00391/AM10/ | Lic.No/Date:0310535945 31.08.2009 | |
| Decision: The Committee co | ensidered the case as per agenda | alongwith other relevant pa | pers and af |

deliberations in consultation with representatives of technical authorities present in the meeting observed that while applicant has sought wastage of 15% in the conversion, the Committee felt that 5% wastage is adequate and decided to ratify the advance authorization issued in this case as detailed below: -

| S. | Export item | Export | Import item | Qty. allowed |
|----|-------------|--------|-------------|--------------|
| No | | Qty. | | |

| 1 | 100% Viscose dyed printed/Yarn dyed knitted fabrics made from NE 30/1 Viscose Yarn | 50000 Kgs | NE 30/1 Viscose Yarn | 52500 Kgs |
|---|--|--------------|--|-----------------------------|
| 2 | 93% Viscose 7% Spandex dyed/printed/yarn dyed knitted fabrics made from NE 30/1 viscose yarn & 40D | 50000 Kgs | NE 30/1 Viscose Yarn 40D spandex yarn | 1) 48825 Kgs 2) 3675 Kgs |
| | spandex yarn | | 2) 400 Spandex yani | |

RLA may take suitable consequential action accordingly.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| | | Case No.:4/24/84-ALC3/2009 | 1 3 | Meet No/Date:24/84-ALC3/2009 10.09.2009 | Status: Rejected | | | |
|---|--|--|-----|--|------------------|--|--|--|
| 6 | | HQ File :01/84/050/00104/AM10/ RLA File :04/24/040/00109/AM10/ Lic.No/Date:0410107466 01.09.2009 | | | | | | |
| | | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No and GSM of fabric in the export item, in absence of which it is not possible to compute the requirement of inputs. Further, if the import item No.6 is a 'Cuff', then the quantity has to be in numbers. Therefore, Committee was constrained to reject the case ab-initio. | | | | | | |

PRO version

Manually generated agenda cases

| Case No. 398 | M/s Lumens India Kolkata |
|--------------------------|--|
| NC24/10 dt. 10.09.2009 | F.NO.1/84/50/352/AM09-DES-V |
| Ratification of input ou | utput norms in respect of Advance Authorization |
| No.0210118753 dt. 22.1 | 0.2008 – under Para 4.7 of HBP (Vol1) 2004-2009. |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O No.37 (5)/27/2009-10/Hosy dated 09.09.2009 as detailed below: -

| Export item | Import item | Quantity allowed. |
|----------------------------|----------------------------|---------------------|
| Industrial leather hand | Interlock traron/Kevlar | 0.20 Sq. Metrs/Pair |
| gloves with twaron/Kevlar | fabric, GSM-200+/-10% | |
| interlock lining inside | | |
| Industrial leather hand | Para aramid KK-370 one | 0.18 Sq. Metrs/Pair |
| gloves with para aramid | side Aluminum coated | |
| /Twaron/Kevlar/Aluminum | fabric, GSM-370+/-10% | |
| coated | | |
| 5 finger gloves/mittens | Para aramid re-generated | Not allowed |
| made of para aramid fabric | twaron/Kevlar fabric, GSM- | |
| | 480+/-10% | |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No. 399 | M/s Pioneer Calicos Products Private Limited |
|--------------------------|--|
| NC24/10 dt. 10.09.2009 | F.NO.1/84/162/282/AM10-DES-V |
| Ratification of input or | utput norms in respect of Advance Authorization |
| No.0310038965 dt. 23.6 | 6.2009 – under Para 4.7 of HBP (Vol1) 2004-2009. |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have mentioned the export Qty. in Sq mtrs. Whereas the same should be in numbers (Pieces). Further, they have also not given the size-wise specification of each export item, and justification for import item is also to be provided. Design given are not useful with out giving the total Nos. of each export item. In absence of this it is not possible to compute the requirement of inputs and the Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

| Case No. 400 | M/s Narottmdas Exports, Mumbai |
|-------------------------|---|
| NC24/10 dt. 10.09.2009 | F.NO. 01/84/050/00077/AM08/DES-V |
| Re-fixation of input ou | tput norms in respect of Advance Authorization |
| No.0310431819 dt. 06.0 | 06.2007 – under Para 4.7 of HBP (Vol1) 2004-2009. |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O No.37 (5)/39/2009-10/Hosy dated 09.09.2009 as detailed below in partial modification of its earlier decision taken on 12.07.2007: -

| Export item | Import item | Quantity allowed. |
|--------------------------|------------------------|--------------------|
| 78% cotton 20% polyester | streaky denim fabrics, | 3.10 Sq. Metrs/Pc. |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Cas | e No. 40 | 1 | | | M/s | Orient F | ashi | ons Expoi | ts Lt | td., New De | elhi |
|------|-----------|------|--------|------|------|-------------------------|------|-------------|-------|-------------|---------------|
| NC2 | 24/10 dt. | 10.0 | 9.2009 | | F.N | O.1/84/5 | 0/19 | 5AM10-D | ES-\ | / | |
| Rati | fication | of | input | ou | tput | norms | in | respect | of | Advance | Authorization |
| No.0 | 0510243 | 927 | dt. 18 | 3.6. | 2009 | under | Para | a 4.7 of HE | 3P (\ | Vol1) 2004 | -2009. |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O No.37 (5)/38/2009-10/Hosy dated 07.09.2009 as detailed below: -

| S. | Export item | Import item | Quantity allowed. |
|----|---|---|-------------------|
| No | | | |
| 1 | Girls Top in 100% cotton super fine twill printed woven fabric, GSM-85+/-10% (Style No. 687813) | 100% cotton super fine twill printed woven fabric, GSM-85+/-10% | 1.25 Sq mtrs./Pc |
| 2 | Infant dress in 100% cotton velvet solid dyed woven fabric, GSM-225+/-10% with diaper cover (Style No. 680482-USA, 702098-UK, 704172-Japan) | 100% cotton velvet solid dyed woven fabric, GSM-225+/-10% | 0.75 Sq mtrs./Pc |
| 3 | Girls dress in 100% cotton 21W corduroy printed woven fabric, GSM-145+/-10% with diaper cover (Style No. 680720-USA, 703266-UK, 704731-Japan) | 100% cotton 21W corduroy printed woven fabric, GSM-145+/-10% | 0.85 Sq mtrs./Pc |
| 4 | Girls dress in 100% cotton printed | 100% cotton printed | 1.07 Sq mtrs./Pc |

| | woven fabric, GSM-142+/-10% with diaper cover (Style No. 687760-USA, , 685717-Japan) | ' | |
|---|---|---|------------------|
| 5 | Infant dress in 100% cotton 18W corduroy solid dyed woven fabric, GSM-226+/-10% with diaper cover (Style No. 680878-USA, 702110-UK, 704195-Japan) | 100% cotton 18W corduroy solid dyed woven fabric, GSM-226+/-10% | 0.80 Sq mtrs./Pc |
| 6 | Infant Skirt in 100% cotton 18W corduroy solid dyed woven fabric, GSM-226+/-10% with diaper cover (Style No. 680504-USA, 704198-UK, 702112-Japan) | 100% cotton 18W corduroy solid dyed woven fabric, GSM-226+/-10% | 0.60 Sq mtrs./Pc |
| 7 | Infants Top 100% cotton super fine twill printed woven fabric, GSM-90+/-10% (Style No. 681906) | 100% cotton super fine twill printed woven fabric, GSM-90+/-10% | 0.96 Sq mtrs./Pc |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No. 402 | M/s RSWM Ltd/ Bangalorei |
|--------------------------|---|
| NC24/10 dt. 10.09.2009 | F.NO.1/84/162/636/AM08-DES-V |
| Ratification of input ou | utput norms in respect of Advance Authorization |
| No.0710052888 dt. 14.8. | .2007 – under Para 4.7 of HBP (Vol1) 2004-2009. |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that

NC has decided this case in its meeting held on 22.11.2007 as per the description of export item mentioned in the application of the advance authorization in question. Hence, R.A may decide this case on merits taking into consideration the factual position as mentioned in the application. Such case should not been referred to NC.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No. 403 | M/s Stalwart Lifestyle Pvt Ltd., Gurgaon |
|--------------------------|---|
| NC24/10 dt. 10.09.2009 | F.NO.1/84/162/55/AM10-DES-V |
| Ratification of input ou | utput norms in respect of Advance Authorization |
| No.0510244371 dt. 23.6. | .2009 – under Para 4.7 of HBP (Vol1) 2004-2009. |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm was supposed to attend the personal hearing alongwith relevant information/details as advised in the last NC meeting wherein they had attended the personal hearing. In view of this it was decided to defer the case for re-listing on 08.10.2009.

| Case No. 404 | M/s Stalwart Lifestyle Pvt Ltd., Gurgaon |
|--------------------------|---|
| NC24/10 dt. 10.09.2009 | F.NO.1/84/50/16/AM10-DES-V |
| Ratification of input ou | utput norms in respect of Advance Authorization |
| No.0510239868 dt. 17.4. | .2009 – under Para 4.7 of HBP (Vol1) 2004-2009. |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm was supposed to attend the personal hearing alongwith relevant information/details as advised in the last NC meeting wherein they had attended the personal hearing. In view of this it was decided to defer the case for re-listing on 08.10.2009.

| Case No. 405 | M/s Veekay Polycoates Ltd. New Delhi |
|--------------------------|---|
| NC24/10 dt. 10.09.2009 | F.NO.1/84/50/37/AM10-DES-V |
| Ratification of input ou | utput norms in respect of Advance Authorization |
| No.0510241872 dt. 21.5 | .2009 – under Para 4.7 of HBP (Vol1) 2004-2009. |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh.P.K.Bahl, an authorized representative of the firm, who appeared for personal hearing alongwith relevant details in this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting felt that indeed the inputs asked for in this case is covered under SION, H-268, hence, the earlier decision of NC allowing the inputs as per SION, H-270 requires amendment. It was therefore decided to ratify the advance authorization issued in this case as per SION, H-268.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No. 406 | M/s Veekay Polycoates Ltd. New Delhi |
|--------------------------|--|
| NC24/10 dt. 10.09.2009 | F.NO.1/84/50/34/AM10-DES-V |
| Ratification of input ou | tput norms in respect of Advance Authorization |
| No.0510241855 dt. 20.5. | 2009 – under Para 4.7 of HBP (Vol1) 2004-2009. |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh.P.K.Bahl, an authorized representative of the firm, who appeared for personal hearing alongwith relevant details in this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting felt that indeed the inputs asked for in this case is covered under SION, H-268, hence, the earlier decision of NC allowing the inputs as per SION, H-270 requires amendment. It was therefore decided to ratify the advance authorization issued in this case as per SION, H-268.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No. 407 | M/s Stalwart Lifestyle Pvt Ltd., Gurgaon |
|--------------------------|---|
| NC24/10 dt. 10.09.2009 | F.NO.1/84/50/36/AM10-DES-V |
| Ratification of input ou | utput norms in respect of Advance Authorization |
| No.0510242012 dt. 21.52 | 2009 – under Para 4.7 of HBP (Vol1) 2004-2009. |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm was supposed to attend the personal hearing alongwith relevant information/details as advised in the last NC meeting wherein they had attended the personal hearing. In view of this it was decided to defer the case for re-listing on 08.10.2009.

| Case No. 408 | M/s Madura Coates Pvt. Ltd., Madurai |
|--|--|
| NC24/10 dt. 10.09.2009 | F.NO.1/84/162/277/AM10/DES-V |
| Ratification of input output norms in respect of Advance Authorization No. | |
| 3510026309 dated 13.06.2 | 2009 – under Para 4.7 of HBP (Vol1) 2004-2009. |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No. 409 | M/s Kitex childrenswear Ltd,. Kerala |
|--|--------------------------------------|
| NC24/10 dt. 10.09.2009 | F.NO.1/84/162/110/AM10/DES-V |
| Ratification of input output norms in respect of Advance Authorization No. | |
| 1010033899 dated 3.6.2009 – under Para 4.7 of HBP (Vol1) 2004-2009. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the specification submitted does not indicate the relevant style No. quoted in application. The Committee felt that this specification may not pertain to the Advance Authorisation. The documents submitted contain specification

No.G9G16 and is blank in the Style Row. Therefore, Committee was constrained to reject the case ab-initio. RLA may take suitable consequential action accordingly.

| Case No. 410 | M/s Kesh Knitwear Pvt. Ltd., Pune |
|--|-----------------------------------|
| NC24/10 dt. 10.09.2009 | F.NO.1/84/162/278/AM10/DES-V |
| Ratification of input output norms in respect of Advance Authorization No. | |
| 3110038685 dated 5.6.2009 – under Para 4.7 of HBP (Vol1) 2004-2009. | |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting observed that in terms of the Flow chart furnished, the applicant has shown the wastage at the stage of threading & steaming as 4% each time. However, the Committee is of clear perception that threading and steaming do not involve any wastage and therefore decided to allow the import quantity with 2% wastage as detailed below: -

| <u> </u> | | |
|------------------------|----------------------------|-------------------|
| Export item | Import item | Quantity allowed. |
| 100% Lambswool knitted | Woollen hosiery yarn –Glen | 8745 Kgs |
| sweaters | merino 100% Lambswool | |
| | | |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No. 411 | M/s Color Lines Clothing (India) Pvt. Ltd., Bangalore |
|--|---|
| NC24/10 dt. 10.09.2009 | F.NO.1/84/50/346/AM10/DES-V |
| Ratification of input output norms in respect of Advance Authorization No. | |
| 0710060473 dated 16.10.2 | 2008 – under Para 4.7 of HBP (Vol1) 2004-2009. |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and comments are awaited. Hence, it was decided to defer the case for re-listing on 08.10.2009.

| Case No. 412 | M/s Centwin Hosiery Mills Pvt. Ltd., Tirupur |
|--|--|
| NC24/10 dt. 10.09.2009 | F.NO.1/84/50/279/AM10/DES-V |
| Ratification of input output norms in respect of Advance Authorization No. | |
| 3210040407 dated 22.5.2009 – under Para 4.7 of HBP (Vol1) 2004-2009. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and comments are awaited. Hence, it was decided to defer the case for re-listing on 08.10.2009.

| Case No. 413 | M/s Jaipur International, Jaipur |
|---|---|
| NC24/10 dt. 10.09.2009 | F.NO.1/84/50/279/AM10/DES-V |
| Ratification of input outp | out norms in respect of Advance Authorization No. |
| 1310005153 dated 6.3.20 | 02 No. 1310003070 dated 18.06.2001 No.1310004598 |
| dated 2.1.2002 and No.1310006226 dated 4.7.2002– under Para 4.7 of HBP (Vol1) | |
| 2004-2009. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm was supposed to attend the personal hearing alongwith relevant information/details as advised in the last NC meeting wherein they had attended the personal hearing. In view of this it was decided to defer the case for re-listing on 08.10.2009.

| Case No. 414 | M/s A.S. Marimuthu, Rajapalayam |
|--|---------------------------------|
| NC24/10 dt. 10.09.2009 | F.NO.1/84/50/268/AM10/DES-V |
| Ratification of input output norms in respect of Advance Authorization No. | |
| 3510024493 dated 25.8.2008– under Para 4.7 of HBP (Vol1) 2004-2009. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given any valid justification to reconsider the case, hence, decided to maintain status quo in this case.

Firm may be informed accordingly.

| Case No. 415 | M/s Richa & Co. New Delhi |
|--|-----------------------------|
| NC24/10 dt. 10.09.2009 | F.NO.1/84/50/623/AM06/DES-V |
| Ratification of input output norms in respect of Advance Authorization No. | |
| 0510171691dated 12.12.2005– under Para 4.7 of HBP (Vol1) 2004-2009. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Kamal Sharma, an authorized representative of the firm, who appeared for personal hearing alongwith relevant details in this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting and decided to allow the input against the export item No. 2 as applied by the firm in this case i.e. 3.00 Sq.Mtrs. per piece. The export product No.2 is also amended to read as 'Ladies Shirt' instead of 'Ladies Skirt'. The Committee also amended the input against EP-1 as 2.68 Sq. Mtrs. per piece instead of 2.31 Sq. Mtrs. per piece.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

